

Diversion Scheme under Karwai Police circle;

(b) whether the terror stricken labourers, most of them coming from Bilaspur area of Madhya Pradesh, had begun fleeing the project site; and

(c) if so, the steps Government have taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): (a) Yes, Sir.

(b) and (c). According to information received from the Government of Uttar Pradesh, one incident of alleged abduction and rape of a harijan woman worker in the Paiswani Diversion Scheme, village Barbare under the jurisdiction of P. S. Karvi in district Banda had been reported on February 21, 1975. A case was registered under section 366|368|376 IPC on the complaint of the woman's husband and investigated. She was traced on February 23, 1975 and restored to her husband. Four of the five accused in the case have been arrested and remanded to jail custody. The fifth accused is absconding and proceedings under sections 82/83 Cr. P. C. have been initiated against him. The investigation of the case is in progress. No other such incident has been reported from this area. About 500 workers are reported to be working in the Paiswani Diversion scheme even now. It is not true that there is panic in that area or that the workers had started fleeing from the project site on account of any alleged panic. The police have made arrangements for regular patrolling of the area.

Projects undertaken for Tribal Development in Fourth Plan

*511. SHRI P. R. SHENOY: Will the Minister of PLANNING be pleased to state:

(a) the names of projects for tribal development undertaken during the Fourth Plan; and

(b) the development works carried out, with the cost incurred on each item of work on these projects?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-9335/75].

Share of Cadbury-Fry in Import of Cocoa

*512. SHRI MADHU LIMAYE: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) what is the tonnage and value of Cocoa imports from general currency and rupee currency licensed to actual users;

(b) what is the share of Cadbury-Fry India Limited in the above imports;

(c) whether it is a fact that huge amount of profits, technical fees and royalties are being remitted by this company in foreign exchange to their headquarters; and

(d) is it a fact that this favouritism is shown to this company because T. T. Krishnamachari & Co. are closely associated with the distribution of their products?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) For the licensing period 1973-74 firms carried on the books of the Directorate General of Technical Development were recommended issue of licences for import of cocoa beans/cocoa powder etc. For the following values from the sources mentioned below:—

G. C. A.	.	Rs.	14.88 lakhs
R. P. A.	.	Rs.	34.16 lakhs